



IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.24473 of 2024

Maninatha Swain

....

Petitioner(s)

Mr. Debasis Tripaty, Adv.

-versus-

State of Odisha & Ors.

....

Opposite Party(s)

Mr. Ch. Satyajit Mishra, AGA

CORAM:

DR. JUSTICE S.K. PANIGRAHI

Order

No.

ORDER

03.10.2024

02. 1. This matter is taken up through hybrid arrangement.
2. Pursuant to the earlier order of this Court dated 01.10.2024, the Tahasildar, Pattamundai is present in Court today through Virtual Mode.
3. In filing this Writ Petition, the Petitioner has challenged initiation of the encroachment proceeding vide Encroachment Case No.49 of 2024-25 against him.
- Apart from the above challenge, the Petitioner has also challenged the notice issuing show cause in the above noted encroachment case.
3. Heard learned counsel for the parties.
4. Learned counsel for the State, at the outset, submits that instead of filing reply to the show cause notice vide Annexure-4, the Petitioner has preferred this Writ Petition. Hence, the prayer made in this Writ Petition is premature.
5. Considering the above submission of learned counsel for the State, this Court directs the Petitioner to file his reply to the show cause notice vide Annexure-4 within a period of



ten days hence. In such event, the authority concerned shall take a lawful decision on the reply of the Petitioner within a period of one month thereafter.

6. It is further directed that till consideration of the reply to the show cause to be submitted by the Petitioner, no coercive action shall be taken against the Petitioner pursuant to the above noted encroachment case.

6. At this juncture, looking to the bizarre state of affairs pertaining to the non-indication of date, non-disclosure of signature and improper details etc. in the notice of eviction in many cases, this Court directs the Revenue and Disaster Management Department, Government of Odisha to conduct an **Online Training Programme** for all the Tahasildars as well as the Revenue Officials in the State of Odisha as to how the notice of eviction would be issued properly with detailed particulars so that the citizens shall not get unnecessarily confused.

7. The said **Online Training Programme** shall be completed in a phased manner within a period of one month from the date of presentation of an authenticated copy of this order.

8. This Writ Petition is, accordingly, disposed of.

9. Personal appearance of the Tahasildar, Pattamundai is dispensed with.

(Dr. S.K. Panigrahi)
Judge